

(e) and (f) The Ministry of Panchayati Raj does not Support the proposal of providing financial assistance directly to Panchayats. However, as per guidelines issued by Ministry of Panchayati Raj for the implementation of BRGF Programme, the State Governments are required to release funds to the Panchayati Raj Institutions within 15 days on the receipt of funds from the Central Government to reduce the time lag between availability and dispersal of funds to PRIs.

Perks to members of Panchayati Raj institutions

1158. SHRI G.N. RATANPURI: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) the names of States paying honorarium/salaries/perks to the members of Panchayati Raj institutions and the details of such payments;

(b) whether Jammu and Kashmir or any other States has approached the Central Government for financial assistance to pay such honorarium to the elected members of Panchayats in their States; and

(c) whether Government intends to provide such assistance, if so, how much and by when?

THE MINISTER OF PANCHAYATI RAJ (SHRI V. KISHORE CHANDRA DEO):
(a) 'Panchayats' being 'local Government' is a State subject and as such the payment of honorarium/salaries/perks to the members of Panchayati Raj Institutions (PRIs) is left to the discretion of States, and State Governments take decisions regarding provision of honorarium/salaries/perks to members of PRIs. No centralized data in this regard is maintained in the Ministry of Panchayati Raj (MoPR).

(b) and (c) A request has been received from Jammu and Kashmir for Central assistance to pay remuneration to members of PRIs. There is no scheme in the Ministry of Panchayati Raj to provide such assistance.

Implementation of recommendations of ARC

1159. SHRI MOHD. ALI KHAN:

SHRIMATI T. RATNA BAI:

Will the PRIME MINISTER be pleased to state:

(a) whether Government has taken steps for the implementation of recommendations of Administrative Reforms Commission (ARC);